

(35)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD.

O.A.No. 435/95.

Date of Order: 31-3-95

I. Prabhat Kumar.

... Applicant.

and

1. The Senior Superintendent of Post Offices,  
Hyderabad South East Division,  
Hyderabad-27.
2. The Director of Postal Services,  
Hyderabad City Region,  
Hyderabad-1.

.. Respondents.

For the Applicant: Mr. Y. Appala Raju, Advocate

For the Respondents: Mr. N. R. Devraj, Sr. CGSC.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR. A. B. GORTHI : MEMBER(ADMN)

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To

1. The fax to South East Division, Hyderabad-27.
2. The Director of Postal Services, Hyderabad City Region, Hyderabad-1.
3. One copy to Mr.Y.Appala Raju, Advocate, plot No. 132 Vinaynagar Indraprasta Township (Phase-I) Saidabad, Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

O.A.No.435/95

Dt. of decision: 31.3.1995.

JUDGEMENT

I As per Hon'ble Justice Sri V.Neeladri Rao, V.C. X

The order dt.10.3.95 whereby recovery of Rs.479.30 ps. was ordered by way of punishment is assailed in this O.A.

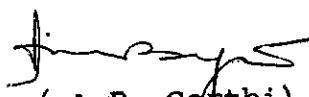
2. It is submitted for the applicant that as the disciplinary proceeding against the applicant was initiated as per the direction of the Director in the office of the CPMG, ~~the~~ <sup>to be held</sup> that he has already formed an opinion in regard to the same, and hence no purpose will be served in preferring an ~~as such~~ appeal to the Director and ~~hence~~ the impugned order passed by the Disciplinary Authority is challenged in this O.A.

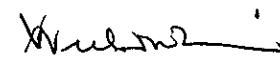
3. Annexure-IV to the OA discloses that the Disciplinary Authority had initiated action against the applicant on the basis of the opinion formed by the CPMG, A.P. Circle. It is stated even for the respondents that on behalf of the CPMG, the Director in the Circle Office will look into these aspects.

4. In the circumstances it is just and proper to dispose this OA by the following order:

"The applicant ~~for appeal~~ by the end of April, 1995 by sending it to the office of the Appellate Authority. The said appeal has to be forwarded to DPS, Office of the PMG, Hyderabad Region, Hyderabad for disposal by him in accordance with law."

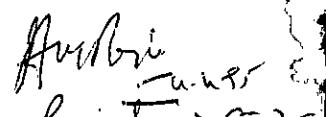
5. The O.A. is ordered accordingly. No costs.

  
( A.B. Gorathi )  
Member (A)

  
( V. Neeladri Rao )  
Vice Chairman

( Open Court Dictation )

kmv

  
Deputy Registrar (CJC)

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE- CHAIRMAN

ANE

THE HON'BLE MR. R. RANGARAJAN: M(ADMIN)

DATED - 31-3 1995.

~~ORDER / JUDGMENT:~~

M.A./R.A./C.A. NO.

O. A. No.

T.A. NO. (W.P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

